

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated:- 18 APR 1994

APPLICATION NUMBER: 973 of 1994.

APPLICANTS:

Sri.M.V.Mareguddi
To.

RESPONDENTS:

v/s. Director of Postal Services, Bangalore
and Others.

1. Dr.M.S.Nagaraja, Advocate, No.11, Second Floor, First Cross, Sujatha Complex, Gandhinagar, Bangalore-560009.
2. The Chief Post Master General, Karnataka Region, Bangalore-560001.
3. Sri.M.Vasudeva Rao, Additional Central Government Standing Counsel, High Court Building, Bangalore-560001.
4. Sri.R.D.Biligiraiyah, Advocate, No.40/B, 26th Main, 37th Cross, Nineth Block, Jayanagar, Bangalore-560069.

Subject:- Forwarding of copies of the Orders passed by the Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above mentioned application(s) on 29th March, 1994.

Issued on

18/4/94

R.

c/c

S. Shashikumar
for DEPUTY REGISTRAR (8/4)
JUDICIAL BRANCHES.

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL : BANGALORE BENCH

APPLICATION NO. 973/1994

TUESDAY, DATED THE TWENTYNINETH DAY OF MARCH, 1994

Present: Mr. Justice P.K. Shyamsunder, Vice Chairman

Mr. T.V. Ramanan, Member (A)

Shri M.V. Maraguddi
Aged 45 years
S/o. Shri Virupakshappa
578, Tripti Mahalakshmi Layout
Channapatna Applicant
By
(Dr. M.S. Nagaraja, Advocate)

vs.

1. The Director
Postal Service
Office of the Chief Post
Master General, Bangalore-1.
2. Union of India
represented by Secretary to
Government, Ministry of
Communication, Deptt. of Posts
Dak Bhavan, New Delhi.
3. Shri K.R. Kandare
Asstt. Superintendent of Post Office
Office of the Superintendent of
Post Offices, Belgaum Division
Belgaum.
4. Shri K.R. Krishnaswamy
Asstt. Superintendent of Post
Offices, Kolar Division, Kolar.
5. Shri Chandrappa Vandigeri
Asstt. Superintendent of Post
Offices, Bangalore West Division
Bangalore.
6. Shri K.G. Byatappannavar
Asstt. Superintendent of Post
Offices, Bangalore East,
Sub. Div. No.2, Bangalore.
7. Shri Lakshmi Prasad
Asstt. Superintendent of Post
Offices, S.K. Region
Office of the Post Master General
Bangalore. Respondents

(By Shri M. Vasudeva Rao for R-1 & 2 and
Shri R.D. Bilingiraih for R-5 to 7)



D R I D E R

(Mr. Justice P.K. Shyamsunder,
Vice Chairman)

After having heard both sides, we think it appropriate to dispose of this application at the stage of admission itself by directing the Union Government, Respondent No.2 to consider and dispose of the applicant's representation, a copy of which is produced at Annexure-A7 and pass appropriate orders thereon within 3 months from the date of receipt of a copy of this order.

2. We direct the department to dispose of the representation at Annexure-A7 in the light of and following the interim order made by the Supreme Court in J.C. Malik Vs. Union of India in C.A. No.2017/78 made on 24.2.1984 and subsequently modified on 24.9.1984 and 21.12.1984. Pursuant to an order made on Annexure-A7 as directed, the promotions made by the department so far in the relevant cadre will have to be reviewed and further order passed. Application stands disposed of finally as aforesaid.

SA
T.V. RAMANAN
MEMBER(A)

MR.

SA
(P.K. SHYAMSUNDER)
VICE CHAIRMAN

TRUE COPY
S. Shashikumar (R/4)